

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 402/MP/2014

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law impacting revenue and costs during the operating period.

Date of hearing : 9.4.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Sasan Power Limited

Respondents : MP Power Management Company Limited and others

Parties present : Shri Vishrav Mukerjee, Advocate, SPL
Shri Janmali , Advocate, SPL
Shri Anand K. Ganeshan, Advocate, PSPCL and Rajasthan
Ms. Stuti Venkat, Haryana
Shri Alok Shankar, Advocate, TPDDL
Shri Yashish Chandra, Advocate, TPDDL
Shri Rajiv Srivastava, Advocate, UPPCL
Shri G. Umopathy, Advocate, MPPMCL
Shri Dipender Singh Chauhan, Advocate, BRPL/BYPL
Shri Rahul Dhawan, Advocate, BRPL/BYPL
Shri B.L. Sharma, JVVNL

Record of Proceedings

Learned counsel for the distribution companies of Uttar Pradesh submitted that the distribution companies of Uttar Pradesh have not received copy of the petition and information filed by the petitioner. In response, learned counsel for the petitioner submitted that the copy of the petition and information have already been served on the respondents.

2. After hearing the learned counsels for the parties, the Commission directed the petitioner to serve copy of the petition and the information filed on 6.4.2015 on the distribution companies of Uttar Pradesh immediately. The respondents were directed to

file their replies, if already not filed, by 24.4.2015 with an advance copy to the petitioner who may file its rejoinder, if any, by 30.4.2015.

3. The Commission directed the petitioner to submit the following information/clarification on affidavit by 24.4.2015 with an advance copy to the respondents.

(a) List of PDPs based on which the old age pension, school fees, sustenance allowance, etc. calculated and compensation claimed as per the District Administration survey during land acquisition.

(b) Detail calculation of compensation based on actual amount disbursed along with attested copies of bank statements of the beneficiaries Accounts.

(c) List of PDPs duly approved by the District Collector/ Authority along with a copy of approval letter of District collector.

(d) Details of process to be followed in the disbursement of compensation to PDPs.

(e) Whether the petitioner had explored possibility of any annuity plan in LIC etc. for the benefit of project displaced persons.

4. The Commission directed that due date of filing the information, replies and rejoinder should be strictly complied with. The information, replies and rejoinders filed after due date shall not be considered.

5. The Commission directed to list the petition on 5.5.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**